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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
O.A.NO. 766/97.

Date of Order: 24-6-97

Between:

D.Narasimha.

.. Applicant.

and

1. Union of India rep. by its Secretary, Ministry of Urban Affairs and Employment, Nirman Bhavan, New Delhi.
2. Director General of Works, CPWD, Nirman Bhavan, New Delhi.
3. Superintendent Engineer(Co-ordination) C.P.W.D. Madras.
4. The Superintendent Engineer, Hyderabad Central Circle.I, Nirman Bhavan, Kotk Hyderabad.
5. The Executive Engineer, Hyderabad Central Division,III, CPWD, Nirman Bhavan, Koti, Hyderabad.

.. Respondents.

For the Applicant: Mr.P.B.Vijayakumar, Advocate.

For the Respondents: Mr. ~~and~~ Addl.CGSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

THE HON'BLE MR.A.M. SIVA DAS : MEMBER(JUDL)

The Tribunal made the following Order:-

Heard Sri P.B.Vijaykuamr.

Admit. Issue notice.

A consolidated counter is respect of this OA, along with the following OA, already admitted, be filed. OA 637/97 admitted on 16.7.1996, OA 629/97 admitted on 19-6-97.

List all the OAs, together after five weeks. If the applicant is engaged till today, he shall not be disengaged until further orders.

Anurag
Deputy Registrar(J)CC

O.A.766/97.

To

1. The Secretary, Union of India,
Ministry of Urban Affairs and Employment,
Nirman Bhavan, New Delhi.
2. The Director General of Works, CPWD,
Nirman Bhavan, New Delhi.
3. The Superintendent Engineer (Co-ordination)
C.P.W.D. Madras.
4. The Superintendent Engineer, Hyderabad Central Circle.I
Nirman Bhavan, Koti, Hyderabad.
5. The Executive Engineer, Hyderabad Central Division III
CPWD, Nirman Bhavan, Koti, Hyderabad.
6. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
7. One copy to Mr. .. Addl.CGSC.CAT.Hyd.
8. One spare copy

pvm.

N. J. W.
COURT

TYPED BY CHECKED BY

COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr. A. M. Siva Rao : M(G)

Dated: 26 - 6 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in
O.A.No. 766/97.

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

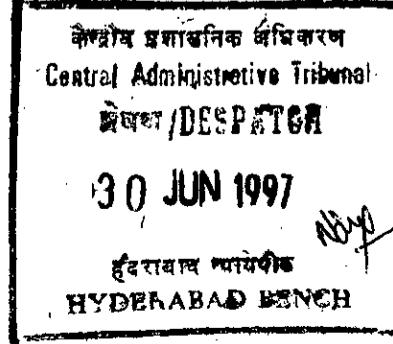
Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.A. 766/97.

Dt. of Decision : 12-06-98.

D.Narasimha

.. Applicant.

vs

1. The Union of India, rep. by its Secretary, Min. of Urban Affairs and Employment, Nirman, Bhavan, New Delhi.
2. The Director General of Works, CPWD, Nirman, Bhavan, New Delhi.
3. The Supct. Engineer (Coordination), CPWD, Madras.
4. The Supct. Engineer, Hyderabad Central Circle-I, Nirman Bhavan, Koti, Hyderabad.
5. The Executive Engineer, Hyderabad Central Division-III, CPWD, Nirman Bhavan, Koti, Hyderabad. .. Respondents.

Counsel for the applicant : Mr. P. B. Vijaya Kumar

Counsel for the respondents : Mr. N. V. Raghava Reddy, Addl. CGSC.

CCRAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

None for the applicant. Heard Mr.W.Satyana^rayana for Mr.N.V.Raghava Reddy, learned counsel for the respondents.

2. This OA is filed praying for a direction to the respondents to regularise the services of the applicant as Plumber or any other suitable post or in the alternative to direct the respondents to continue the applicant in terms of scheme to be formulated by the Govt. of India with all consequential benefits.

3. It is pleaded for the applicant that he had been working from 5/91 as Plumber and is being employed on contract basis by giving the same every three or four months.

4. No reply has been filed in this OA. However, the learned counsel for the respondents submitted that this OA is similar to the OA prayer and contentions raised in OA.257/94 and hence the direction given in that OA may be given in this OA also. In OA.257/94 the contention of the letter No.34/17/93-EC.X dated 18-8-93 was examined. While examining that letter dated 18-8-93 it was stated that a direction was given in OA.174/95 decided on 15-11-95 that if the claim of the applicant therein had not been forwarded in pursuance of the said letter and if the applicant therein satisfies the conditions referred to therein, his name has to be forwarded as observed in the letter dt. 18-8-93. Hence for the reasons stated in the order dated 15-11-95 in OA.174/95, this OA is also disposed of as under:-

If the name of the applicant is not yet forwarded in pursuance of the letter dated 18-08-93 as referred to herein before,



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the case of the applicant has to be forwarded to the concerned authority as referred to therein. It is needless to say that if ultimately the applicant is going to be aggrieved by the order to be passed, he is free to file fresh application under section 19 of the Administrative Tribunals Act if he is so advised. In the meanwhile there is work for the post of Plumber, the applicant has to be preferred to the freshers.

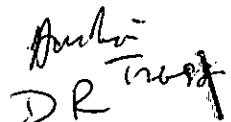
5. The OA is ordered accordingly. No costs.



(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 12th June, 1998.
(Dictated in the OpenCourt)

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Copy to:

1. The Secretary, Min. of Urban Affairs, and Employment, Nirman Bhavan, New Delhi.
2. The Director General of Works, CPWD, Nirman Bhavan, New Delhi.
3. The Supdt. & Engineer (Coordination), CPWD, Madras.
4. The Supdt. Engineer, Hyderabad Central Circle-I, Nirman Bhavan, Koti Hyderabad.
5. The Executive Engineer, Hyderabad Central Division, III, CPWD, Nirman Bhavan, Koti, Hyderabad.
6. One copy to Mr. P. B. Vijaya Kumar, Advocate, CAT, Hyderabad.
7. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyderabad.
8. One copy to D.R(A), CAT, Hyderabad.
9. One duplicate copy.

YLKR

25/6/98 (D)

II COURT

TYPED BY
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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. BAI PARAMESHWAR :
M (D)

DATED: 12/6/98

ORDER/JUDGMENT

M.A/R.A/C.P. NO.

in

O.A. NO. 766(92)

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

